

Misc. Criminal (Bail) Case No. 108 of 2020

04-05-2020.

Perused the bail petition u/s 439 Cr.P.C. filed on behalf of accused Monoj Borah, who was arrested on 22-04-2020, in connection with Tezpur PS Case No. 665/20 (GR Case No. 1079/20) u/s 420/493 of IPC.

Case diary has been received today. Perused the same and heard the learned Counsel of both sides.

The alleged offence is that about one year ago the accused by enticing did have physical relation with the informant/victim and assured to marry her, as a result of which, she gave birth to a son on 26-04-2019. But the accused did not keep any contact with her after the birth of the child and later on refused to accept her and her son.

Considering the materials available in the case diary, accused Monoj Borah is allowed to go on bail of Rs.10,000/- with one surety of like amount to the satisfaction of the learned Elaka Magistrate.

Copy of this order be sent to the learned Eleka Magistrate, Sonitpur, Tezpur.

The Misc. (Crl) case stands disposed of.

Furnish a copy of this order to all concerned under signature of the Bench Clerk with a certificate.

Let this order be also uploaded in official website.

Send back the case diary.


(I. Barman)
Sessions Judge,
Sonitpur, Tezpur.